## HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR

To

The Principal District & Sessions Judge,

No: 34071-92/14/ex

Dated 16/08/2018

Subject: Installation of one combined outdoor hoarding in the selected District Courts of the State under the initiative (Tele Law & Pro Bono).

Sir,

In continuation to this office earlier communication No. 44-61/Camp/Infras dated 27.07.2018 regarding the subject cited above, kindly find enclosed herewith the proforma where under you are requested to submit the information regarding Column No.7 i.e. (if no fund is available, the estimated fund required to construct the structure for the hoarding of the said size (PWD may be consulted) to this office at the earliest, for onward transmission to the Govt. of India Ministry of Law and Justice , Department of Justice.

The matter may be treated as most urgent.

With regards.

Encl: As above.

Yours fathfully,

(And Kumar Dogra)
Chief Accounts Officer

## Information of installation of hoarding in Court premises

S. Dis	strict Court	Is there space available in district court premises for displaying a hoarding?	If yes, mention size of hoarding that can be displayed (in feet) (eg. 10 ft x20 ft)	Is there a structure to hold a hoarding of the said size	If no, is there any fund available to construct structure to hold the said hoarding	If no fund is available, the estimated fund required to construct the structure for the hoarding of the said size (PWD may be consulted)	Any other suggestion to install hoarding in court premises
				-			